

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). House Tax collected from the residents of Inderpuri Colony is for the general services such as conservancy etc. provided by the Municipal Corporation of Delhi. No water tax is being charged from the residents of Inderpuri which is a private colony. It is the duty of the coloniser to provide the internal services like water supply, drainage, roads etc. The Corporation is prepared to undertake the work of laying internal services provided the development charges at the prescribed rate are deposited by the owners of the properties.

Central Assistance to Assam

3683. Shri P. C. Borooah: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 877 on the 18th November, 1965 and state:

(a) whether the Assam Government's demands for Central assistance have been examined; and

(b) if so, the decision taken thereon?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). After considering the request of the State Government for higher Central assistance for the State Plan, it has been decided to provide an amount of Rs. 3 crores in addition to the amount of Rs. 20.40 crores indicated earlier.

Government Quarters in D.I.Z. Area, etc.

3684. Shri P. C. Borooah: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that a large number of quarters in the D.I.Z. area and those in between Minto Road and Zafer Road areas which had been demolished owing to fact that they had out lived their life, are not being reconstructed and substituted by

double story quarters as originally planned;

(b) if so, the reason therefor; and

(c) the latest scheme for construction of quarters in place thereof and the number of units of each type to be constructed there?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) to (c). The re-development scheme of the D.I.Z. and Minto Road areas according to the Master Plan of Delhi has not yet been finalised. Plans were however drawn up for building quarters in small pockets in these areas and sanctioned.

In the D.I.Z. area, 720 type I quarters have so far been constructed after demolition of old quarters on the site. Plans for construction of more quarters in the area are being drawn up.

In the Minto Road area, some quarters were demolished and the construction of 616 quarters of types I to IV was sanctioned. But the work could not be taken up as the Delhi Municipal Corporation has not approved the plan. The layout and the quarters are, therefore, being re-designed to meet the Corporation's objections.

The programme has received a setback due to complete non-provision of funds in the budget for 1966-67 for new works.

Tungabhadra High Level Canal (Stage II)

**3685. Shri Kindar Lal:
Shri Vishwa Nath Pandey:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Central Government have approved the second stage of the Tungabhadra High Level Canal; and

(b) if so, the total amount of estimated expenditure on the project?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) The estimates for the second stage have not yet been approved, though the scheme has been technically accepted.

(b) Estimates for the Second Stage are still awaited from the Government of Mysore.

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CATTLE THEFT BY PAKISTANIS ON RAJASTHAN-PAK BORDER.

श्री हुकम चन्द कछवाय (देवास) : अध्यक्ष महोदय, मैं पहले आप से यह निवेदन कर दूँ कि मैं ने इस कार्लिंग एटेंशन का नोटिस 6 अप्रैल को दिया था और आज 14 अप्रैल को उस का उत्तर दिया जा रहा है। अगर इस तरह आठ नौ दिन के बाद उत्तर दिया जायेगा, तो फिर तो उस विषय का महत्व ही खत्म हो जायेगा।

श्री बड़े (खारगोन) : कार्लिंग एटेंशन नोटिस को तो इम्मीडिएटली लिया जाना चाहिए। अगर ऐसा न किया जाये, तो फिर शार्ट नोटिस क्वेश्चन और कार्लिंग एटेंशन नोटिस में क्या फर्क रहेगा? यह नोटिस दिये हुए आठ-दस रोज हो गये है।

Mr. Speaker: I am making inquiries to find out what happened.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की और गृह-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :—

“राजस्थान के बीकानेर तथा गंगानगर जिलों में पाकिस्तानियों

के घुसपैठ और बड़ी संख्या में मवेशी उठा ले जाने के समाचार।”

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, according to the reports received from the Rajasthan Government so far, there have been 27 cases of theft of cattle by Pakistanis in Bikaner and Ganganagar Districts on Rajasthan-Pakistan border.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, उपमन्त्री महोदय हिन्दी जानते हैं। वह हिन्दी में उत्तर क्यों नहीं देते हैं?

अध्यक्ष महोदय : उस का तर्जुमा हो रहा है। माननीय सदस्य उस को सुन सकते हैं।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, अनुवाद तो अंग्रेजी में भी हो रहा है। इसलिए इस बारे में आप हम पर जो प्रतिबन्ध लगाते हैं, वह प्रतिबन्ध उन पर क्यों नहीं लगाते हैं जो सदस्य हिन्दी नहीं जानते हैं, वे इस वक्तव्य का अंग्रेजी अनुवाद सुन सकते हैं।

अध्यक्ष महोदय : मैं किसी को मजबूर नहीं कर सकता कि वह फ़लां जुबान में बोले। जब दोनों तर्जुमे हो रहे हैं, तो माननीय सदस्य अपनी अपनी भाषा में सुन सकते हैं। अगर तर्जुमा न हो, तो मैं किसी को कहूँ।

श्री भागवत शा आजाद (भागलपुर) : अध्यक्ष महोदय, इस हाउस का कानवेन्शन यह रहा है कि हिन्दी प्रश्न या नोटिस का उत्तर हिन्दी में दिया जाता है।

श्री रामेश्वरानन्द (करनाल) : उपमन्त्री महोदय को हिन्दी आती है। वह हिन्दी क्यों न बोलें? उन को हिन्दी में उत्तर देना चाहिए।